

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 04.11.2011

OA No. 509/2011

Mr. P.N. Jatti, counsel for applicant.

Heard. The O.A. is disposed of by a separate order on the separate-sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

JS, S. Rattin
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 509/2011

DATE OF ORDER: 04.11.2011

CORAM

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

P.K. Shrivastava S/o Shri B.B. Lal Shrivastava, by caste Shrivastava, aged about 54 years, R/o F-18, Gandhi Nagar, U.D.T. Colony, Noka Madar Ajmer, presently working as Station Supdt. Haripura Rly. Station, North West Railway, Ajmer.

...Applicant

Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the General Manager, North Western Railway, Jaipur.
2. Divisional Railway Manager, North Western Railway, Ajmer.
3. Senior Divisional Commercial Manager, North Western Railway, Ajmer.
4. Senior Divisional Operating Manager, North Western Railway, Ajmer.

...Respondents

ORDER (ORAL)

By way of the present Original Application, the applicant has claimed the relief that by a suitable writ, order or direction, the respondents be directed that the work of the ECRC be got done by a separate clerk. To this effect the applicant has already represented before the respondents by way of submitting Annexure A/1 dated 25.04.2011 and Annexure A/2 dated 17.07.2011 and the same are still pending consideration with the respondents, which is not disputed by the learned counsel appearing on behalf of the applicant.



2. Having considered the submissions made on behalf of the applicant, we are of the view that the respondents be directed to consider and decide the representation of the applicant at Annexure A/1 dated 25.04.2011 and Annexure A/2 dated 17.07.2011 in view of the Annexure A/3 by which the duty of the staff has been assigned for the concerned job, for which the relief is claimed, by passing a reasoned and speaking order.
3. Consequently, the respondents are directed to consider and decide the representation dated 25.04.2011 (Annexure A/1) and representation dated 17.07.2011 (Annexure A/2) in view of the Annexure A/3, by which the duty of the staff has been assigned for the concerned job, by passing a reasoned and speaking order, and to inform the decision so taken on the representations to the applicant.
4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.
5. With these observations and directions, the present Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

kumawat

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)